

In the Court of the VI Additional Sessions Judge, Madurai
Present: Thiru.T.Sambath Kumar Bsc., LLB
VI Additional Session Judge
Dated:24.09.2020
Crl.M.P.No: 644/2020
in Cr.No.1268/2019 of
Thallakulam P.S.
(S.C.532/2019)

Vignesh Pandi @ Vignesh Pandian (A1) :Petitioner
S/o Gopalakrishnan

.. Vs..

State represented by Inspector of Police :Respondent
Thallakulam P.S. Crime No: 1268/2019

Petition filed u/s 439 Crpc. for bail.

This petition coming on for hearing through phone on today in the presence of Advocate Thiru.S. Sundar Rajan for the petitioner and the learned Additional Public Prosecutor for the respondent and having stood over for consideration this court delivered the following.

ORDER

Petitioner is the 1st accused has filed this petition for bail. The learned counsel for the petitioner submitted that the respondent/complainant registered a case against the petitioners/accused under Section 147,148, 342, 452, 427, 302, 506(ii) IPC and the petitioner has connection with the alleged occurrence and has been falsely registered against the petitioner and the petitioner is innocent and is hailing from a respected family and he will not tamper with the evidence if released on bail and he is ready to furnish substantial sureties for his released on bail and for the past 392 days he is in judicial custody and the co-accused has been released on bail and considering the spread of Covid-19 virus the bail application may be favourably considered and he was detained under the goondas act and the same has been revoked by the order of the Hon'ble High Court and prayed for releasing the petitioner on bail.

In reply the learned Public Prosecutor has strongly objected to release the petitioner on bail but he has no objection for granting interim bail.

Case records perused. Case has been registered under section 147,148, 342, 452, 427, 302, 506(ii) IPC. Date of occurrence is 17.08.2019. The petitioner has already been arrested and remanded to Judicial custody. It is the case of the prosecution that the petitioner along with 5 other accused committed murder of one Marimuthu. Investigation completed and the case is pending for framing charge. Already the co-

accused have been released on bail. Now the entire country is under the threat of Covid-19 virus outbreak and under lock down. Therefore the safety of every individual is paramount and therefore keeping the petitioner in the jail during lock down is not safe. The learned Additional Public Prosecutor also consented for granting interim bail to the petitioner. Moreover the detention order passed against the petitioner has been quashed by the Hon'ble High Court. Hence considering the facts and circumstances, this court is of the view that the petitioner can be released on interim bail with conditions. Hence the petitioner is ordered to be released on interim bail till 08.12.2020 on his executing a bond for a sum of Rs 10,000/- to the satisfaction of the Superintendent of the concerned Prison and directed to surrender before this court on 09.12.2020. Accordingly this petition is ordered.

Pronounced by me on this 24th day of September 2020.

Sd/- T.Sambath Kumar
VI Additional Sessions Judge,
Madurai

To
The Petitioner through counsel
The Addl. Public Prosecutor, Madurai
The Inspector of Police Thallakulam P.S., Madurai
The Superintendent, Central Prison, Madurai.